

ACT No. XXV OF 1923.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
25th July, 1923.)

An Act to modify certain provisions of the
Indenture confirmed by the Moorshedabad
Act, 1891.

XV of 1891. **W**HEREAS it is expedient to modify certain provisions of the Indenture confirmed by the Moorshedabad Act, 1891; It is hereby enacted as follows:—

1. This Act may be called the Moorshedabad Short title.
(Amendment) Act, 1923.

XV of 1891. 2. The provisions of the Indenture set out in the Modification of Indenture.
Schedule to the Moorshedabad Act, 1891, which provide that the Nawab Bahadur of Moorshedabad shall not, nor shall any of his successors, sell, mortgage, devise or alienate certain properties referred to in the said Indenture respectively or any of them otherwise than by lease or demise for a term not exceeding twenty-one years and under a rent without bonus or salamee shall have effect as if for the words "for a term not exceeding twenty-one years and under a rent without bonus or salamee" the following words were substituted, namely:—

“ the terms and conditions of which have been
previously approved by the Governor of
Bengal in Council ” :

Provided that nothing herein contained shall affect anything done, or any right or liability which has accrued or been incurred, under any such lease or demise before the commencement of this Act.

[Price one anna.]